

**BEFORE THE NATIONAL GREEN TRIBUNAL (SOUTH ZONE)**

**SITTING AT CHENNAI**

(Under section 18(1) read with sections.14,15 of National Green Tribunal Act of 2010)

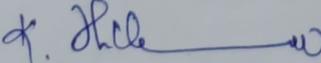
**Application No. 112 of 2022 (SZ)**

Saraswathi Excel Matriculation School  
Rep.by its Correspondent, M.Rajasekaran,  
Thiruvannamalai Road, Sozhaganur - 605 402,  
Vikravandi Taluk, Villupuram District. .... Petitioner.

-Vs-

1. The Member Secretary,  
Tamil Nadu Pollution Control Board,  
Guindy, Chennai - 600 032.
2. The Secretary to Government,  
Agriculture and Farmers Welfare  
Department, Fort St. George,  
Secretariat, Chennai - 600 009.
3. The District Collector,  
Villupuram District.
4. The District Environmental Engineer,  
Tamil Nadu Pollution Control Board,  
Villupuram District.
5. The Commissioner of Agriculture,  
Chepauk, Chennai 600 005.
6. The Deputy Director of Agriculture,  
(Plant Protection)  
State Licensing Authority,  
Chepauk, Chennai - 600 005.
7. The Tahsildar,  
Vikkiravandi Taluk,  
Villupuram District.
8. M/s. Sri Krithika Agro Chemicals,  
No.23, Hospital Road,  
(Opposite Telephone Exchange),  
Vandimedu, Villupuram.

...Respondents.

  
**AGRICULTURAL OFFICER**  
Office of the Director of Agriculture  
Chepauk, Chennai - 5.

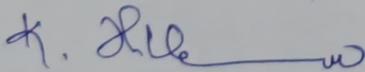
  
**DEPUTY DIRECTOR OF AGRICULTURE**  
O/o. Director of Agriculture,  
Chepauk, Chennai - 600 005.

REPORT FILED BY THE SIXTH RESPONDENT

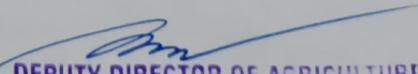
I, K. Mani, Son of M.Kandagounder, aged about 53 years, working as Deputy Director of Agriculture (Plant Protection) I/c., having office at the Directorate of Agriculture, Chepauk, Chennai - 5 do hereby solemnly affirm and sincerely state as follows:-

1. I am the 6<sup>th</sup> Respondent herein and as such I am well acquainted with the facts and circumstances of the case from the records available and I am authorized to file this report on behalf the 5<sup>th</sup> and 6<sup>th</sup> respondents of Agriculture Department. I have gone through all the averments made in the application.

2. It is submitted that the Applicant Saraswathi Excel Matriculation School Vikravandi Taluk, Villupuram is running a school in which 650 students are studying and the complaint of the Applicant that, the 8<sup>th</sup> respondent " M/s Krithika Agro Chemicals is running a pesticide Manufacturing unit near the petitioner school and producing Government of India prohibited chemicals, namely, Phorate and other chemicals by violating Government of India, Ministry of Agriculture and Farmers Welfare, Extraordinary, Gazette of India, Notification S.O.3951(E) dated 08.08.2018.



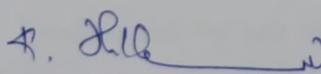
**AGRICULTURAL OFFICER**  
Office of the Director of Agriculture  
Chepauk, Chennai - 5.

  
**DEPUTY DIRECTOR OF AGRICULTURE**  
O/o. Director of Agriculture,  
Chepauk, Chennai - 600 005.

3. It is submitted that the Applicant in the Application has submitted that due to manufacturing of the above said prohibited chemicals, noxious gases are spreading in the air in and around 5 Km range and air was polluted. Due to spreading of the said chemical fumes in the air, our school students, staffs and nearby villagers are suffering day by day. They are affecting with symptoms of breathing problem, eye irritation and skin diseases. Further, the birds and animals also affected. If the chemical establishment continues to function, the students, teachers of the said school and nearby villagers would be in a dangerous situation.

4. It is submitted that the 8<sup>th</sup> respondent "M/s Krithika Agro Chemicals" has obtained a manufacturing license vide License No.430/2007, dt.18.12.2007 and obtained subsequent amendment vide PPS4/ 97104/2016, dated 01.9.2016.

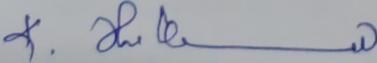
5. It is submitted that the Applicant Thiru. M.Rajasekaran vide letter No.Nil, dated 14.6.2022 has sent a complaint as mentioned in Paragraph 2 and requested to take action.

  
**AGRICULTURAL OFFICER**  
Office of the Director of Agriculture  
**Chepauk, Chennai - 5.**

  
**DEPUTY DIRECTOR OF AGRICULTURE**  
O/o. Director of Agriculture,  
Chepauk, Chennai - 600 005.

6. It is submitted that the Joint Director of Agriculture, Villupuram, vide Letter.No.PPS4/67281/2022, dated 24.6.2022, was requested to inspect and furnish a report for the petitioner's complaint mentioned in Paragraph 2 above. Accordingly, the Joint Director of Agriculture, Villupuram has inspected the premises and submitted a report vide Letter No.E3/9324/22, dated 15.10.2022. A Copy of the Report submitted by the Joint Director of Agriculture, Villupuram, dated 15.10.2022 is enclosed as **ANNEXURE R.1.**

7. It is submitted that, in the report the Joint Director of Agriculture, Villupuram has submitted that, on verification, there was no record found related to production of banned pesticide Phorate and material evidence during inspection in the premises. However, a Show Cause Notice was issued to the 8<sup>th</sup> respondent, vide PPS4/67281/2022, dt.18.10.2022 for other violations of Insecticides Act 1968 and Rules 1971 and the 8<sup>th</sup> respondent Company was requested to furnish reply within 15 days from the date of receipt of Show Cause Notice. A Copy of the Show Cause Notice sent to the 8<sup>th</sup> respondent Company is enclosed herewith as **ANNEXURE R. 2.** It is submitted that after receipt of the reply from the 8<sup>th</sup> respondent Company suitable action will be taken for violation of the Insecticides Act, 1968 and the Rules, 1971.

  
**AGRICULTURAL OFFICER**  
Office of the Director of Agriculture  
Chepauk, Chennai - 5.

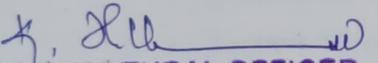
  
**DEPUTY DIRECTOR OF AGRICULTURE**  
O/o. Director of Agriculture,  
Chepauk, Chennai - 600 005.

I humbly submit that the above report regarding the steps taken by the Department of Agriculture is placed for kind perusal of the Hon'ble National Green Tribunal (SZ) Chennai.

**Verification**

I, K. Mani, Son of M.Kandagounder, aged about 53 years, working as Deputy Director of Agriculture (Plant Protection) I/c., having office at the Directorate of Agriculture, Chepauk, Chennai- 5 do hereby declare that above said facts are true to the best of my knowledge and belief in my official capacity as Deputy Director of Agriculture (Plant Protection) in the office of the Director of Agriculture, Chennai-5.

6<sup>th</sup> Respondent.

  
**AGRICULTURAL OFFICER**  
 Office of the Director of Agriculture  
 Chepauk, Chennai - 5.

  
**DEPUTY DIRECTOR OF AGRICULTURE**  
 O/o. Director of Agriculture,  
 Chepauk, Chennai - 600 005.



**To** Sri Krithiga Agro Chemicals ,  
310/3, Tiruvannamalai main road, Choloaganur village,  
Vikravandi, Vilupuram 605 402

- Copy to:-**
1. Joint Director of Agriculture, Vilupuram to serve the show cause notice to the firm and get the served copy and send back to the Directorate (2 copies).
  2. Stock file/ PPS4

om  
Thiru R. Periyasamy  
Joint Director of A  
Vilupuram  
Sir

A

Department of Agriculture

From

To

Thiru R.Periyasamy. B.Sc (Agri.,)  
Joint Director of Agriculture (I/c)  
Villupuram

The Director of Agriculture  
Chepauk.  
Chennai-5

127871

Lt. No : E3/9324/22 Dt 15.10.2022

Sir,

Sub: Agriculture- Plant Protection – Inspection of Sri Kirthika Agro Chemicals  
Villupuram – Inspection report & Documents Submission – Reg

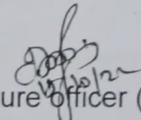
Ref: Director of Agriculture, Chennai Lt.No: PPS4/67281/2022 Dt: 12.10.2022

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As per the reference above cited, here with i submit to enclose the inspection report and necessary documents of pesticide manufacturing unit Sri Kirthika Agro chemical which has been inspected on 14.10.2022.

S/d . R.Periyasamy  
Joint Director of Agriculture  
Villupuram

/By Order/

  
Agriculture officer (IQC) (I/c)  
Villupuram

## பூச்சி மருந்து உற்பத்தி நிலையம் ஆய்வறிக்கை

I	மாவட்டத்தின் பெயர் :- <b>உருப்பூர்</b>
II	ஆய்வு அலுவலரின் பெயர் / பதவி :- <b>திரு. R. வெங்கடேஷ். B.Sc(Agric)</b> <b>உய.க.க.இலா - திருப்பூர்</b>
III	ஆய்வு மேற்கொள்ளப்பட்ட நாள் :- <b>14.10.2022.</b>
IV	ஆய்வு செய்யப்பட்ட பயிர் பாதுகாப்பு மருந்து உற்பத்தி நிலையத்தின் விவரம் :- <b>ஸ்ரீ இலகீதிகா அர்டோ ஷெமிக்கல்ஸ்,</b> <b>திருப்பூர்</b>

### V. ஆய்வு அறிக்கை

1.	<p>உற்பத்தி நிலையத்தின் பெயர் மற்றும் முகவரி</p> <p>அ) சொந்த இருப்பிடமா? ஆம் எனில் அதற்கான ஆவணம்.</p> <p>ஆ) வாடகை இருப்பிடமாயிருப்பின் வாடகை பத்திரம் குறைந்தது மூன்றாண்டுகளுக்கு உரிம காலத்திற்கு இருக்கவேண்டும்.</p>	<p>ஸ்ரீ இலகீதிகா அர்டோ ஷெமிக்கல்ஸ், திருவண்ணாமலை</p> <p>வெலின் டிரா, கோல்ட்ரூம்</p> <p>திருப்பூர் மாவட்டம்</p> <p>- ஷாஜி உயர்</p>
2.	<p>உற்பத்தி நிலையத்தின் இருப்பிடம், முகவரி</p> <p>அ) சொந்த இருப்பிடமா? ஆம் எனில் அதற்கான ஆவணம்.</p> <p>ஆ) வாடகை இருப்பிடமாயிருப்பின் வாடகை பத்திரம் குறைந்தது மூன்றாண்டுகளுக்கு உரிம காலத்திற்கு இருக்கவேண்டும்.</p>	- do -
3.	மேற்கண்ட முகவரி CIB & RC - சான்றிதழில் இடம் பெற்றுள்ளதா?	உடம் பெற்றுள்ளது.
4.	CIB & RC-ல் பதிவு செய்யப்பட்டுள்ள உற்பத்தி செய்யப்படவுள்ள இனங்களின் பதிவு எண் விபரம் (இணைப்பாக அளிக்கலாம்)	திணைப்பு - I
5.	மாக கட்டுப்பாட்டு வாரியத்தின் சான்று பெறப்பட்டுள்ளதா? ஆம். எனில் சான்று எண் / நாள் மற்றும் காலாவதியாகும் நாள்.	ஆம். சான்று எண்: 22.08146139301 காலாவதி நாள்: 31.03.2026.
6.	தொழில் துறை இயக்கத்தில் பதிவு செய்யப்பட்டுள்ளதா? ஆம். எனில் பதிவு எண் / நாள் மற்றும் பூச்சி மருந்து உற்பத்தி செய்வதற்கான அதிகபட்ச அளவு (Production Capacity)	ஆம் எண்: 2013/33/07/04987 Production capacity:
7.	தீயணைப்பு மீட்பு பணித்துறையின் தடையில்லா சான்று பெறப்பட்டுள்ளதா? ஆம். எனில் சான்று எண்/ நாள் மற்றும் காலக்கெடு	ஆம். எண்: 1345/A2/2022 Dt. 07.03.2022. Exp. date: 06.03.2023



	முதலாவது சிகிச்சை பெட்டி, விஷ முறிவு மருந்துகள், ஆபத்து காலத்தில் உடனடியாக வெறியேறுவதற்கான வசதிகள், தற்காப்புக்கான வழிமுறைகளின் விபரம்.	முதுமுதுவி என்டி, விஷ முறிவு மருந்துகள் ஆகியவை பாதுகாப்பு - பட்டியல். உடனடியாக வெறியேறுவதற்கான வசதிகள் உள்பட.
19.	எடை அளவு கருவிகள் (தராக) முத்திரையிடப்பட்டுள்ளதா? ஆம் எனில் சான்று விபரம்.	ஆய்வுக்கு காண்பிக்கப்பட - விண்
20.	இந்த உற்பத்தி நிலையத்தில் பூச்சி மருந்து உற்பத்தி செய்த பின், சுத்தம் செய்வதற்கான போதிய வசதிகள் உள்ளதா?	உண்மை
21.	உற்பத்தி நிலையத்தில் அமர்த்தப்பட்டுள்ள தொழிலாளர்கள் முறையாக பணியமர்த்தப்பட்டவர்களா? ஒப்பந்த அடிப்படையில் அமர்த்தப்பட்டவர்களா? அவ்வாறு ஒப்பந்த அடிப்படையில் அமர்த்தப்பட்டிருப்பின் அதற்கான கால அளவு, மற்றும் கொத்தடிமைகள் உள்ளார்களா?	செய்த அடிப்படையில் பணியமர்த்தப்பட்டுள்ளனர். 6 மாத சீப்பிங்.
22.	சிறப்பு தொழிலாளர்கள் ஆபத்து காலத்தில் பாதுகாப்பு நடவடிக்கைகள் மேற்கொள்வதற்கு முறையாக பயிற்சி பெற்றவர்களா? பாதுகாப்பு கருவிகளை இயக்குவதற்கான வழிமுறைகளை அறிந்தவர்களா? அதன் விவரங்கள்.	ஆய்வு கால பாதாளம் கருவிகள் ஆகியவற்றில் தீர்வை.
23.	பூச்சி மருந்து சட்டம் 1968 மற்றும் விதி 1971ன் படி தொழிலாளர்களுக்கு உரிய பராமரிப்பு, மருத்துவ சிகிச்சைகள் மற்றும் சலுகைகள் அளிக்கப்படுகிறதா? (ஆவணங்கள் சரிபார்க்கப்படவேண்டும்).	ஆய்வுகளை ஆகிய காண்பிக்கப்படவில்லை.
24.	தயாரிக்கப்படும் இனங்கள் CIB & RC ல் உள்ள விவர குறிப்புகளுடன் (Specification) ஒத்துள்ளதா?	ஆய்வு செய்து.
25.	பூச்சி மருந்து உற்பத்தி நிலையம் பூச்சி மருந்து சட்டம் 1968 விதிகள் 1971ன்படி செயல்படுகிறதா?	ஆய்வு செய்து.
26.	உரிமம் காலத்தில் எடுக்கப்பட்ட பயிர் பாதுகாப்பு மருந்துகள் தரமற்றதாக அறிவிக்கப் பட்டிருப்பின் அதன் விவரம் (புதுப்பித்தலுக்கு)	பயிர் பாதுகாப்பு மருந்து மருந்துகள் ஆகியவை பாதுகாப்பு பட்டியல்.
27.	உற்பத்தி நிலையத்தினரால், உற்பத்தி சம்பந்தமான மாதாந்திர அறிக்கை தொடர்ந்து அனுப்பப்படுகிறதா? (புதுப்பித்தலுக்கு).	ஆம்.
28.	மாதாந்திர அறிக்கை தொடர்ந்து மூன்று மாதங்கள் அனுப்பப்படாமல் இருந்தால், அந்த நிலையத்தின்மீது துறை நடவடிக்கை எடுக்கப்பட்டுள்ளதா? ஆம். எனில் அதன் விவரம் (புதுப்பித்தலுக்கு).	பாதுகாப்பு ஆய்வு பாதுகாப்பு பட்டியல்.

Annexure - I

FIRM: M/s. SRI KRITHIKA AGRO CHEMICALS  
PPS4/97104/2016

Manufacturing Unit.

310/3, Thriuvannamalai Main Road,  
Cholaganur Village,  
Villupuram - 605 402.

ANNEXURE

The Manufacturing Licence No. 430/2007, dated: 18.12.2007 for the following products subjects to the order and communications that may be issued by the Central Insecticides Board. Government of India and Government of Tamilnadu etc., from time to time in this regard.

SL NO	Products	Registration No
1	Cartap hydrochloride 4% GR	CIR-57125/2007- Cartap hydrochloride(GR)-(275)-835
2	Cypermethrin 10% EC	CIR-57126/2007-Cypermethrin(EC)-(275)-2431
3	Monocrotophos 36% SL	CIR-57127/2007-Monocrotophos(SL)-1733
4	Carbofuran 3% CG	CIR-57128/2007-Carbofuran(CG)-(275)-568
5	Phorate 10% CG	CIR-57129/2007-Phorate(CG)-(275)-1023
6	Acephate 75% SP	CIR-57931/2007-Acephate(SP)-(279)-1148
7	Carbendazim 50% WP	CIR-57933/2007-Carbendazim(WP)-(279)-1207
8	Lambda Cyhalothrin 5% EC	CIR-57929/2007-Lambda cyhalothrin(EC)-(279)-630
9	Butachlor 50% EC	CIR-57932/2007-Butachlor(EC)-(279)-1559
10	Glyphosate 41% SL	CIR-100325/2011-Glyphosate(SL)(314)-8
11	Chlorpyriphos 20% EC	CIR-101135/2012-chloropyriphos(EC)(323)-1
12	IMDACLOPRID 17.8%SL	CIR-101136/2012-IMIDACLOPRID(SL)(323)-1
13	Hexaconazole 5% EC	CIR-100920/2012-HEXoconazole(EC)(320)-1
14	Cartap Hydrochloride 50% SP	CIR-12923/2015-Cartap hydrochloride (SP)(353)-367
15	Atrazine 50% WP	CIR-12923/2015-Atrazine (WP)(353)-202

*K. R. M. 11/9/16*  
DEPUTY DIRECTOR OF AGRICULTURE,  
(PLANT PROTECTION)  
State Licensing Authority,  
Tamilnadu.

P.T.O

*S. 11/9/16*

16	Acephate 25%+Fenvalerate3%EC ✓	CIR-129235/2015- Acephate+Fenvalerate(EC)(353)-391
17	Acetamiprid 20% SP	CIR-129236/2015-Acctamiprid(SP)(353)-205
18	Lambda Cyhalothrin 2.5% EC	CIR-12902/2015- Lambda cyhalothrin(EC)(353)-127
19	Mancozeb 72% WP ✓	CIR-129025/2015-Mancozeb (WP)(353)-327
20	Hexaconazole 5% SC ✓	CIR-129234/2015- Hexaconazole(SC)(353)-455
21	Fipronil 0.3% GR	CIR- 129233/2015- Fipronil (GR)(353)-539
22	Fenvalerate 20% EC	CIR- 129030/2015-Fenvalerate(EC)(353)-139
23	Diuron 80% WP ✓	CIR- 129029/2015- Diuron (WP)(353)-27
24	Carbendazim12%+Mancozeb63% WP	CIR-129238/2015- Carbendazim+Mancozeb(WP)(353)-604
25	Dichlorvos 76% EC ✓	CIR- 129028/2015- Dichlorvos(EC)(353)-163
26	Oxyflourfen 23.5% EC ✓	CIR- 128657/2015- Oxyflourfen(EC)(353)-125
27	Metribuzin 70% WP ✓	CIR- 128656/2015- Metribuzin(WP)(353)-148
28	Pendimethalin 30% EC	CIR-128199/2015- Pendimethalin(EC)(353)-275
29	Prethilachlor 50% EC ✓	CIR- 128392/2015- Pretilachlor(EC)(353)-308
30	Metalaxy 8%+Mancozeb 64% WP	CIR- 129026/2015- Metalaxy +Mancozeb(WP)(353)-293
31	Profenophos 50% EC ✓	CIR- 128653/2015- Profenophos(EC)(353)-379
32	Profenophos40%+Cypermethrin4% EC	CIR- 128393/2015- Profenophos+Cypermethrin(EC)(353)-370
33	Propiconazole 25% EC ✓	CIR-128654/2015- Propiconazole(EC)(353)-197
34	Tricyclazole 75% WP ✓	CIR- 129022/2015- Tricyclazole(WP)(353) 174
35	Triazophos 40% EC ✓	CIR- 128198/2015- Triazophos (EC)(353)-199
36	Triadimefon 25% WP ✓	CIR- 129024/2015- Triadimefon (WP)(353)-26
37	Temephos 50% EC ✓	CIR- 129023/2015- Temephos(EC)(353)-80
38	Sulphur 80% WP ✓	CIR – 128655/2015- Sulphur (WP)(353)-518
39	Paraquat Dichloride 24% SL ✓	CIR – 128658/2015- Paraquat Dichloride (SL)(353)-228
40	Chlorpyrifos 50% EC ✓	CIR – 129027/2015- Chlorpyrifos (EC)(353)-504

Expert Staff: R. Anand, M.Sc.

*K. Anand*  
DEPUTY DIRECTOR OF AGRICULTURE,  
(PLANT PROTECTION)  
State Licensing Authority,  
Tamilnadu.

*8/1/16*

*Instru*  
*1. Mechanic*  
*2. Photo coll.*  
*3. P.*

391  
d(SP)(353)-205  
alothrin(EC)(353)-  
1327

Disposal - II  
Instruments available

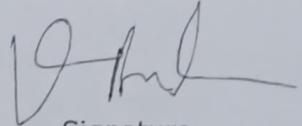
1. Mechanical stirrer - 3 no.
2. Photo cell. Preset Batchy Counter - 1 no.
3. Pulverizer - 1 no.
4. Mixing drum - 1 no.
5. Continuous band sealer - 2 no.
6. Bag closure - 1 no.
7. weighing machine - 3 no.
8. Air Compressor - 2 no.
9. Sieving machine - 1 no.
10. Incinerator cum chimney - 1 no.

**BIO DATA OF THE PERSON RESPONSIBLE FOR LEGAL ACTION**

1. Name and address of the Manufacturer: **SRI KIRUTHIKA AGRO CHEMICALS**  
 NO-310/3, Thiruvannamalai Main Road,  
 CHOLAKKURUPPULUPURAM-DZ.T,  
 Tamilnadu 666482
2. Certificate of Registration No : 430/2007
3. Manufacturing product/Grade : Formation Unit
4. Name of the Responsible person : V. Anand
5. Father Name : G. Venkatesan
6. Educational Qualification : B.Tech.,
7. Date of Birth and age : 29.04.1988
8. Designation and Address for Communication :  
 No.5, Selva Nagar,  
 Verattikuppam Road,  
 Villupuram - 605602
9. Residential address :  
 No.5, Selva Nagar  
 Verattikuppam Road,  
 Villupuram - 605602.
10. Mobile No & e mail Id : 9894279004,  
 Vabn14@gmail.com.

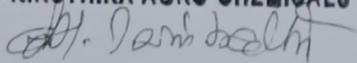
**DECLARATION BY THE INDIVIDUAL**

I V. Anand S/o G. Venkatesan working as G.M.  
 in M/s. Sri Kiruthika Agro Chemicals hereby agree to  
 be the person responsible for compliance under IA 1968 for the above  
 manufacturing firm for the period specified in the License

  
 Signature

**DECLARATION BY THE PROPRIETOR / OWNER**

Mr/Mrs. V. Anand working in our firm as G.M. is  
 nominated as the person responsible for compliance under IA 1968 for the  
 period specified in the License. In the event of resignation/any other reason  
 if the nominated person is not available, then I G. Venkatesan  
S/o. Gowindasamy in the capacity as ..... shall be  
 responsible for any action as per Insecticides Act 1968.

Signature of the Owner/ Proprietor with seal  
 For **SRI KIRUTHIKA AGRO CHEMICALS**  


Proprietor

**TAMIL NADU FIRE AND RESCUE SERVICE DEPARTMENT**  
**FIRE SERVICE LICENCE**

(Under Section 13 of the Tamilnadu Fire Service Act 1985 read with  
Tamilnadu Fire Service Rules 1990 Appendix III )

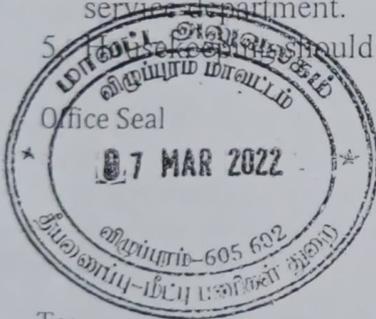
K.Dis.NO.1345/A2/2022

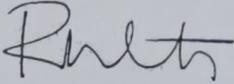
DATE: .03.2022

License is hereby granted Under Section 13 of the Tamil Nadu Fire Service Act. 1985, for Manufacturing of Agro Chemicals in the name of "SRI KIRUTHIKA AGRO CHEMICALS" situated at the Premises RS.No.310/3, Thiruvannamalai Main Road, Cholaganur, Villupuram Taluk, Villupuram District. Subject to the Conditions noted thereon and other conditions as may be prescribed. This Premises was inspected Station Officer Fire and Rescue Services Villupuram on 01.03.2022. This License is hereby Renewed for one year from the date of Issue.

**CONDITION**

1. The Basic Fire-Fighting extinguishers installed in the premise should be maintained properly as IS 2190/2010.
2. All Fixed Fire Fighting installation should be maintained properly as per NBC-2016 of India.
3. Register of Fire Extinguisher and Register of mock drill should be maintained as per Pro form II & III respectively.
4. Elementary Fire Fighting training should be given to the employee form fire service department.
5. Premises should be maintained neat and clean.



  
District Officer 7/3/22  
Fire and Rescue Services  
Villupuram District

To:-

SRI KIRUTHIKA AGRO CHEMICALS,  
No.5, Selva Nagar,  
Viratikuppam road,  
Near Imayam Gas Godown,  
Villupuram Taluk,  
Villupuram District.



## TAMILNADU POLLUTION CONTROL BOARD

Category of the Industry :

ORANG  
E

75  
தமிழ்நாடு  
சுற்றுச்சூழல்  
கட்டுப்பாட்டு  
பேரமைப்பு

CONSENT ORDER NO. 2208146139301 DATED: 05/09/2022.

PROCEEDINGS NO.F.0231VPM/OS/DEE/TNPCB/VPM/W/2022 DATED: 05/09/2022

SUB: Tamil Nadu Pollution Control Board - RENEWAL OF CONSENT - M/s. SRI KIRUTHIKA AGRO CHEMICALS , S.F.No. 310/3, SOLAGANUR village, Vikravandi Taluk and Villupuram District Renewal of Consent for the operation of the plant and discharge of sewage and/or trade effluent under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act 6 of 1974).— Issued-Reg.

REF: 1.CTO Proc. No. F.VPM0053/RS/DEE/TNPCB/VPM/W&A/2013 dated 30.4.2013  
2.Latest RCO Proc. No. F.VPM0231/RS/DEE/TNPCB/VPM/W&A/2017 dated 24.4.2017  
3.Unit's application No. 46139301 re-submitted for Renewal of Consent in OCMMMS on 4.8.2022  
4.IR. No : F.0231VPM/OS/AE/VPM/2022 dated 5/9/2022

RENEWAL OF CONSENT is hereby granted under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act, 6 of 1974) (hereinafter referred to as "The Act") and the rules and orders made there under to

The Proprietor  
M/s.SRI KIRUTHIKA AGRO CHEMICALS,  
S.F.No. 310/3,  
SOLAGANUR Village ,  
Vikravandi Taluk ,  
Villupuram District .

Authorising the occupier to make discharge of sewage and /or trade effluent.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This RENEWAL OF CONSENT is valid for the period ending March 31, 2026

M SELVAKUMAR Digitally signed by M SELVAKUMAR  
Date: 2022.09.05 12:55:30 +05:30  
District Environmental Engineer,  
Tamil Nadu Pollution Control Board,  
VILLUPURAM



# TAMILNADU POLLUTION CONTROL BOARD

## SPECIAL CONDITIONS

1. This renewal of consent is valid for operating the facility for the manufacture of products/byproducts (Col. 2) at the rate (Col-3) mentioned below. Any change in the product/byproduct and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
<b>Product Details</b>			
1.	Monochrotophos 36% SI	3000	Lit/M
2.	CYPER METHION 10% EC	2000	Lit/M
3.	CARBENDAZIN 50 % WP	1000	KGS/M
4.	ACAPHATE 75 % SP	1000	kG/M
5.	CARTAPHYDRO CHLORIDE 4% CG	2000	KGS/M
6.	Carbofuran 3% CG	4000	kg/Month

2. This renewal of consent is valid for operating the facility with the below mentioned outlets for the discharge of sewage/trade effluent. Any change in the outlets and the quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Outlet No.	Description of Outlet	Maximum daily discharge in KLD	Point of disposal
<b>Effluent Type : Sewage</b>			
1.	SEWAGE	0.5	On Industrys own land
<b>Effluent Type : Trade Effluent</b>			
1.	TRADE EFFLUENT	0.1	Solar Evaporation Pans



## TAMILNADU POLLUTION CONTROL BOARD

### Special Additional Conditions:

The unit shall obtain No Objection Certificate (NOC) from the Tamil Nadu Bio Diversity Board /National Bio Diversity Authority if the unit is using any Biological resources or knowledge associated thereto as per the provisions of Biological Diversity Act 2002.

### Additional Conditions:

- 1.The unit shall dispose the sewage into septic tank arrangements provided before its disposal on industry's own land.
- 2.The unit shall ensure that the entire trade effluent shall be disposed in the Solar Evaporation Pan as reported.
- 3.The unit shall ensure that it shall manufacture the products that are consented by the Board, and shall not carryout production of any other product.
- 4.The unit shall operate only after obtaining necessary permissions from other competent authorities, whichever is necessary.
- 5.Operation of the unit shall not evoke any public complaints from nearby.
- 6.In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification. Failing to remit the consent fee, this consent order will be withdrawn without any notice and further action will be initiated against the unit as per law.
- 7.The unit shall not use 'use and throwaway plastics' such as plastic sheets used for food wrapping, spreading on dining table, etc., plastic plates, plastic coated tea cups, plastic tumbler, water pouches and packets, plastic straw, plastic carry bag and plastic flags irrespective of thickness, within the industry premises. Instead unit shall encourage use of ecofriendly alternative such as banana leaf, arecanut palm plate, stainless steel, glass, porcelain plates/cups, cloth bag, jute bag, etc.,

M SELVAKUMAR Digitally signed by M SELVAKUMAR  
Date: 2022.09.05 12:56:17 +05'30'  
District Environmental Engineer,  
Tamil Nadu Pollution Control Board,  
VILLUPURAM

To  
The Proprietor,  
M/s.SRI KIRUTHIKA AGRO CHEMICALS,  
5, Selva nagar, Virattikuppam road,  
(Near, Imayam gas Godown),  
Villupuram - 605602,  
Pin: 605602

### Copy to:

- 1.The Commissioner, VIKRAVANDI-Panchayat Union, Vikravandi Taluk, Villupuram District .
2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
3. Copy submitted to the JCEE-Monitoring, Tamil Nadu Pollution Control Board, Vellore for favour of kind information.
4. File



# TAMILNADU POLLUTION CONTROL BOARD

Category of the Industry :

ORANG  
E

75  
ஆயுதம்  
தேநாள்

CONSENT ORDER NO. 2208246139301 DATED: 05/09/2022.

PROCEEDINGS NO.F.0231VPM/OS/DEE/TNPCB/VPM/A/2022 DATED: 05/09/2022

SUB: Tamil Nadu Pollution Control Board - RENEWAL OF CONSENT -M/s. SRI KIRUTHIKA AGRO CHEMICALS , S.F.No. 310/3, SOLAGANUR village, Vikravandi Taluk and Villupuram District - Renewal of Consent for the operation of the plant and discharge of emissions under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) -Issued- Reg.

- REF: 1.CTO Proc. No. F.VPM0053/RS/DEE/TNPCB/VPM/W&A/2013 dated 30.4.2013  
 2.Latest RCO Proc. No. F.VPM0231/RS/DEE/TNPCB/VPM/W&A/2017 dated 24.4.2017  
 3.Unit's application No. 46139301 re-submitted for Renewal of Consent in OCMMS on 4.8.2022  
 4.IR. No : F.0231 VPM/OS/AE/VPM/2022 dated 5/9/2022

RENEWAL OF CONSENT is hereby granted under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) (hereinafter referred to as "The Act") and the rules and orders made there under to

The Proprietor  
M/s.SRI KIRUTHIKA AGRO CHEMICALS,  
S.F.No. 310/3,  
SOLAGANUR village,  
Vikravandi Taluk,  
Villupuram District.

Authorizing the occupier to operate the industrial plant in the Air Pollution Control Area as notified by the Government and to make discharge of emission from the stacks/chimneys.  
This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This RENEWAL OF CONSENT is valid for the period ending March 31, 2026.

M SELVAKUMAR  
District Environmental Engineer,  
Tamil Nadu Pollution Control Board,  
VILLUPURAM

Digitally signed by M SELVAKUMAR  
Date: 2022.09.05 12:52:18 +05'30'



## TAMILNADU POLLUTION CONTROL BOARD

### Special Additional Conditions:

- i. The unit shall install the approved retrofit emission control device/equipment with at least 70% Particulate matter reduction efficiency on all D/G sets with capacity of 125 KVA and above or otherwise the unit shall be shift to gas based generators within the time frame prescribed in the notification No. TNPCB/Labs/DD(L)02151/2019 dated 10.06.2020 issued by TNPCB.
- ii. The unit shall obtain No Objection Certificate (NOC) from the Tamil Nadu Bio Diversity Board /National Bio Diversity Authority if the unit is using any Biological resources or knowledge associated thereto as per the provisions of Biological Diversity Act 2002.

### Additional Conditions:

1. The unit shall operate and maintain the Air Pollution Control measures provided efficiently and continuously so that the emission shall satisfy the Ambient Air Quality standards prescribed by the Board.
2. The unit shall adhere to the Ambient Noise Level standards prescribed by the Board.
3. The unit shall ensure that it shall manufacture the products that are consented by the Board, and shall not carryout production of any other product.
4. The unit shall continue to develop more green belt around the periphery of the unit.
5. The unit shall operate only after obtaining necessary permissions from other competent authorities, whichever is necessary.
6. Operation of the unit shall not evoke any public complaints from nearby.
7. In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification. Failing to remit the consent fee, this consent order will be withdrawn without any notice and further action will be initiated against the unit as per law.

M SELVAKUMAR Digitally signed by M SELVAKUMAR  
Date: 2023.09.05 12:51:54 +05:30  
District Environmental Engineer,  
Tamil Nadu Pollution Control Board,  
VILLUPURAM

To  
The Proprietor,  
M/s. SRI KIRUTHIKA AGRO CHEMICALS,  
5, Selva nagar, Virattikuppam road,  
(Near, Imayam gas Godown),  
Villupuram - 605602,  
Pin: 605602

### Copy to:

1. The Commissioner, VIKRAVANDI-Panchayat Union, Vikravandi Taluk, Villupuram District .
2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
3. Copy submitted to the JCEE-Monitoring, Tamil Nadu Pollution Control Board, Vellore for favour of kind information.
4. File



# TAMILNADU POLLUTION CONTROL BOARD

R. NITHYANANTH  
Regd. No. 56271,  
Consultant Pain Specialist  
Dr. Mrs. K. MOHANAVATI  
Regd. No. 58272.

## SPECIAL CONDITIONS

1. This renewal of consent is valid for operating the facility for the manufacture of products (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
<b>Product Details</b>			
1.	Monochrotophos 36% SI	3000	Lit/M
2.	CYPER METHION 10% EC	2000	Lit/M
3.	CARBENDAZIN 50 % WP	1000	KGS/M
4.	ACAPHATE 75% .SP	1000	kg/M
5.	CARTAPHYDRO CHLORIDE 4% CG	2000	KGS/M
6.	Carbofuran 3% CG	4000	kg/Month

2. This renewal of consent is valid for operating the facility with the below mentioned emission/noise sources along with the control measures and/or stack. Any change in the emission source/control measures/change in stack height has to be brought to the notice of the Board and fresh consent/Amendment has to be obtained.

I Point source emission with stack :				
Stack No.	Point Emission Source	Air pollution Control measures	Stack height from Ground Level in m	Gaseous Discharge in Nm <sup>3</sup> /hr
1	BLENDING MACHINE	Wet scrubber with stack	8.2	
II Fugitive/Noise emission :				
Sl. No.	Fugitive or Noise Emission sources	Type of emission	Control measures	

Dr. R. NITHIYANANTHAM M.B.,B.S., DA., FIPM.,  
Regd. No. 58271,  
Consultant Pain Specialist.

Dr. Mrs. K. MOHANAVATHANI M.B.,B.S.,  
Regd. No. 58272.

**THIYAA PAIN CLINIC**

No. 7/1C, North Street,  
Villupuram-605 602,

☎ 04146-228712

9944469428

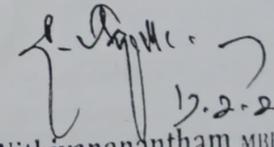
R

**To Whomsoever It May Concern**

This is to certify that I am Dr.R.NITHIYANANTHAM, M.B.B.S., DA., FIPM., shall attend regular health check up and emergency health issues of the employees engaged by M/s.SRI KRITHIKA AGRO CHEMICALS in handling of pesticides as per the requirement of Insecticides Act 1968 and Insecticides Rule 1971.

Date: 17.2.2022

Signature & Seal

  
17.2.2022  
Dr. R.Nithiyananantham MBBS.,DA.  
Asst Surgeon, Regd. No-58271  
Government Hospital, Villupuram,  
Villupuram Dist-605 602, TN.



Government of Tamil Nadu  
Department of Industries and Commerce

## ACKNOWLEDGEMENT PART - II

1 M/s GVENGADESAN HAS FILED MEMORANDUM FOR A (MANUFACTURING) ENTERPRISE AT THE ADDRESS 310/3, THIRUVANNAMALAI MAIN ROAD street, CHOLONUR, Villupuram taluk, Villupuram district, 605402 FOR THE ITEMS INDICATED BELOW AS PER THE FACTS STATED IN FORM NO: 2013/33/007/04987/GGNC AND ALLOCATED ENTERPRENEUR MEMORANDUM NUMBER AS BELOW:

2 DETAILS OF ITEMS MANUFACTURED RENDERED :

SlNo	ITEMS OF MANUFACTURE	CAPACITY
1	PESTICIDE	1800 Tons
2	INSECTICIDE	1800 Tons

3 DETAILS OF PLANT & MACHINERY :

INVESTMENT IN PLANT & MACHINERY / EQUIPMENT (IN LAKHS)	DATE OF COMMENCEMENT
24	01-11-2011

4 NOTE: THE ISSUE OF THIS ACKNOWLEDGEMENT DOES NOT BESTOW ANY LEGAL RIGHT. THE ENTERPRISE IS REQUIRED TO SEEK REQUISITE CLEARANCE/LICENSE/PERMIT REQUIRED UNDER STATUTORY OBLIGATION STIPULATED UNDER THE LAWS OF THE LAWS OF CENTRAL/STATE GOVERNMENT/COURT ORDERS.

5 DATE OF CHANGE OF CATEGORY FROM  
MICRO/SMALL TO SMALL/MEDIUM OR VICE VERSA

NO CHANGE IN CATEGORY

6 DATE OF ISSUE

21-11-2013

7 NATURE OF ACTIVITY  
(MANUFACTURING-1, SERVICE-2)

1 MANUFACTURING

8 CATEGORY OF THE ENTERPRISE  
(MICRO-1, SMALL-2, MEDIUM-3)

1 MICRO

ENTERPRENEUR MEMORANDUM NUMBER

3 3 0 0 7 1 1 04987 PART II

(FIRST TWO BOXES ARE FOR STATE/UNION TERRITORY CODE, NEXT THREE BOXES ARE FOR DISTRICT CODE, SIXTH AND SEVENTH BOXES ARE FOR CATEGORY OF ENTERPRISE (SIXTH BOX FOR INDICATING MANUFACTURING OR SERVICE AND SEVENTH BOX FOR INDICATING MICRO OR SMALL OR MEDIUM) AND LAST FIVE DIGITS ARE ENTERPRENEURS MEMORANDUM NUMBER)

DATE : 21-11-2013

PLACE : VILLUPURAM

SIGNATURE

(S.A.P.Vairamani)  
Additional Director of Industries & Commerce (DIC)

Note : (1) The concerned Financial Institutions/Agencies who provide Loan/Clearance/Assistance, shall verify this Entrepreneur Memorandum Form Part II in the website <http://www.msmeonline.tn.gov.in>, to ascertain the genuineness / validity / cancellation using the above EM PART II Number

(2) The concerned Financial Institution/Agencies who provide Loan/Clearance/Assistance, shall ascertain the eligibility of subsidies and incentives given by the Government, from the General Manager, District Industries Centre, Villupuram

(3) This EM Part II is issued relying upon the details furnished by the applicant (self certification) and is liable to be cancelled, if any details are found to be incorrect at a later date.

Dated : 30-01-2014  
 Department  
 G. VENKATESAN HAS FILED MEMORANDUM FOR A (A)  
 STATED IN FORM NO. 2-113/33/007/04987 AND  
 2- DETAILS OF ITEMS MANUFACTURED  
 SIN No  
 1

**AMENDMENTS**

**Amendment No : 1**

Change of Unit Name, Address approved in D.Dis.No 537/A4/2014 /D2/ dated : 30/01/2014

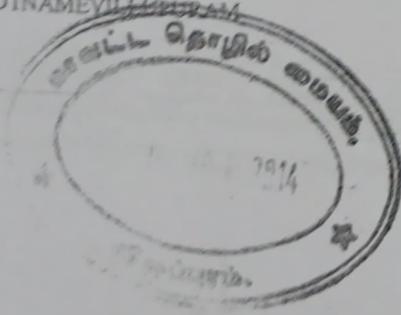
ITEM	BEFORE AMENDMENT	AFTER AMENDMENT
Name	GVENGADESAN	SRI KIRUTHIKA AGRO CHEMICALS
Address	Door.No: 310/3 , THIRUVANNAMALAI MAIN ROAD street, CHOLONUR town, Villupuram district, Villupuram taluk - 605402, TamilNadu.	Door.No: 310/3 , THIRUVANNAMALAI MAIN ROAD street, CHOLAGANUR town, Villupuram district, Kolarur block, Villupuram taluk - 605402, TamilNadu.

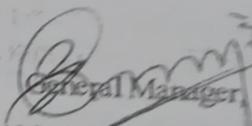
**Amendment No : 2**

Change of Address approved in D.Dis.No 537/A4/2014 /D2/ dated : 30/01/2014

ITEM	BEFORE AMENDMENT	AFTER AMENDMENT
Address	Door.No: 310/3 , THIRUVANNAMALAI MAIN ROAD street, CHOLAGANUR town, district, Kolarur block, Villupuram taluk - 605402, TamilNadu.	Door.No: R.S.NO.310/3, , THIRUVANNAMALAI MAIN ROAD street, CHOLAGANUR town, Villupuram district, Kolarur block, Villupuram taluk - 605402, TamilNadu.

Date : 30-01-2014  
Place : DTNAMEVILLUPURAM



  
 General Manager, 30-1-14  
 DTNAME DISTRICT  
 GENERAL MANAGER,  
 DISTRICT INDUSTRIES CENTRE,  
 VILLUPURAM.  
 vel  
 30-1-14



Government of Tamil Nadu  
Department of Industries and Commerce

## ACKNOWLEDGEMENT PART - II

M. GVENGADESAN HAS FILED MEMORANDUM FOR A (MANUFACTURING) ENTERPRISE AT THE ADDRESS 310/3, THIRUVANMALAI MAIN ROAD street, CHOLONUR, Villupuram taluk, Villupuram district, 605402 FOR THE ITEMS INDICATED BELOW AS PER THE FACTS STATED IN FORM NO: 2013/33/007/04987 AND ALLOCATED ENTERPRENEUR MEMORANDUM NUMBER AS BELOW:  
2 DETAILS OF ITEMS MANUFACTURED RENDERED :

Sl.No	ITEMS OF MANUFACTURE	CAPACITY
1	INSECTICIDE	1800 Tons
2	PESTICIDE	1800 Tons

## 3 DETAILS OF PLANT &amp; MACHINERY :

INVESTMENT IN PLANT & MACHINERY / EQUIPMENT (IN LAKHS)	DATE OF COMMENCEMENT OF PRODUCTION
24	18-01-2013

4 NOTE: THE ISSUE OF THIS ACKNOWLEDGEMENT DOES NOT BESTOW ANY LEGAL RIGHT. THE ENTERPRISE IS REQUIRED TO SEEK REQUISITE CLEARANCE/LICENSE PERMIT REQUIRED UNDER STATUTORY OBLIGATION STIPULATED UNDER THE LAWS OF THE LAWS OF CENTRAL/STATE GOVERNMENT/COURT ORDERS.

MICRO-SMALL TO SMALL-MEDIUM OR VICE VERSA

5 DATE OF ISSUE

21-11-2013

6 NATURE OF ACTIVITY

(MANUFACTURING-1, SERVICE-2)

1 MANUFACTURING

7 CATEGORY OF THE ENTERPRISE

(MICRO-1, SMALL-2, MEDIUM-3)

1 MICRO

ENTREPRENEUR MEMORANDUM NUMBER

3 3

0 0 7

1 1

04987

PART II

(FIRST TWO BOXES ARE FOR STATE-UNION TERRITORY CODE, NEXT THREE BOXES ARE FOR DISTRICT CODE, SIXTH AND SEVENTH BOXES ARE FOR CATEGORY OF ENTERPRISE (SIXTH BOX FOR INDICATING MANUFACTURING OR SERVICE AND SEVENTH BOX FOR INDICATING MICRO OR SMALL OR MEDIUM) AND LAST FIVE DIGITS ARE ENTREPRENEUR'S MEMORANDUM NUMBER)

DATE :21-11-2013

PLACE :VILLUPURAM

SIGNATURE

(S.A.P.Vairaman)

Additional Director of Industries &amp; Commerce (DIC)

Note : (1) The concerned Financial Institutions/Agencies who provide Loan/Clearance/Assistance, shall verify this Entrepreneur Memorandum Form Part II in the website <http://www.msmeonline.tn.gov.in>, to ascertain the genuineness, validity/ cancellation using the above EM PART II Number

(2) The concerned Financial Institution/Agencies who provide Loan/Clearance/Assistance, shall ascertain the eligibility of subsidies and incentives given by the Government, from the General Manager, District Industries Centre, Villupuram.

(3) This EM Part II is issued relying upon the details furnished by the applicant (self certification) and is liable to be cancelled, if any details are found to be incorrect at a later date.

Application Id : 2013/33/007/04987/GGNC

Application Date : 21-11-2013

PART - II

Part I Application No : 2011/33/007/03628/GSSC/E  
Part I Application Date : 16-11-2011  
III. Commencement of Production / Activity : Jan-2013  
1. Name of the Applicant : GVENGADESAN

2. (a) Address of Communication

NO.5 SELVA NAGAR, VIRATTIKUPPAM ROAD  
NEAR BHARATH GASGODOWN, VILLUPURAM.

PIN Code : 605602  
Phone : 04146227585  
Mobile : 9842429026  
FAX Number : -  
EMail : sriskac@gmail.com  
WEB Site : -

(b) Permanent Residential Address

NO.5 SELVA NAGAR, VIRATTIKUPPAM ROAD  
NEAR BHARATH GASGODOWN, VILLUPURAM

PIN Code : 605602  
Phone : 04146227585  
Mobile : 9842429026  
FAX Number : -  
EMail : sriskac@gmail.com  
WEB Site : -

3. Name of The Enterprise : GVENGADESAN

4. Location of Enterprise

(i). State : Tamil Nadu  
(ii). District : Villupuram  
(iii). Taluk : Villupuram  
(iv). Rural/Urban : Rural  
(v). Block : Kolianur  
(vi). Town/Village : CHOLONUR  
(vii). PIN Code : 605402

5. Category of Enterprise : Micro
6. Nature of Activity : Manufacturing
7. Nature of Operation : Perennial
8. Whether Unit is an Ancillary Unit : No
9. Installation of Plant & Machinery : Nov-2011
10. Whether Unit is Registered Under Factory Act : Yes
11. Type of Organisation : Proprietary

12. (a) Main Manufacturing/Service Activity

SlNo	ITEMS OF MANUFACTURE/PRODUCT CODE - ITEM CODE	CAPACITY IN CASE OF MANUFACTURE
1	INSECTICIDE / 34423-24219	1800 Tons
2	PESTICIDE / 34422-24219	1800 Tons

13. Investment In Fixed Assets (Rs in lakh)

Item	Owned/Leased/Rented	Approximate Value
(i). Land	Owned	15
(ii). Building	Owned	30
(iii). Plant & Machinery Value		24
(iv). Equipment		-
(v). Foreign Equity, If Any		-

14. Installed Capacity per annum

ITEMS OF MANUFACTURE/PRODUCT CODE - ITEM CODE	CAPACITY IN CASE OF MANUFACTURE
INSECTICIDE / 34423-24219	1800 Tons
PESTICIDE / 34422-24219	1800 Tons

15. Power Load : H.P : 20.00 K.W :-

16. (a). Other Source of Energy

Item	Quantity
Electricity From Generator	6000 KWh

(b) Reason if no power required --

17. Employment

(i). Management & Office Staff	1
(ii). Supervisory	2
(iii). Workers	15

Commencement of Production/Activity : 18-01-2013

19. Yearly Turn Over : Rs.2.25

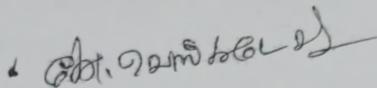
20. Export : NIL

21. Entrepreneurs Profile

Sl No	Name	Gender	Community	Knowledge Level	Equity Participation	Equity (%)	Stake in other Manufacturing Enterprises	Physically Challenged
1	G.VENGADESAN	Male (M)	OBC (3)	Any Other Level	2400000	100	No	No

Date :

Place :



[SIGNATURE OF THE APPLICANT / AUTHORISED PERSON]

NAME OF THE PROPRIETOR/PARTNER/MANAGING DIRECTOR

(a) Send a self-certified copy of this application along with a self-certified copy of Power of Attorney/Board Resolution/Society Resolution wherever applicable, while signing as Partner/Managing Director or Authorised Person to GENERAL MANAGER, DISTRICT INDUSTRIES CENTRE, BHAVANT STREET, ALAMELUPURAM, VILLUPURAM-605 602.

(b) Send a certificate/notarized copy of the Partnership Deed/Memorandum of association/Articles of Association to General Manager, District Industries Centre, Villupuram

(c) In case, self certified copy of the generated application is not received by the General Manager, District Industries Centre, Villupuram within one month from the date of generation of the application, the acknowledgement issued for EM(PART II) will be cancelled and displayed in the website

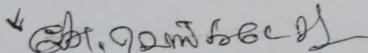
(d) In respect of those who furnish wrong information and do manipulations in the online Application Form, penal action will be taken by the Department and simultaneously the acknowledgement issued for online EM PART II will be automatically cancelled and displayed in the website.

Undertaking

This is to certify that the information furnished in the Memorandum in FORM No :2013/33/007/04987 is true and correct to the best of my knowledge and belief.

Date :

Place :



[SIGNATURE OF THE APPLICANT / AUTHORISED PERSON]

**SARASWATHI EXCEL MATRICULATION SCHOOL**

An Unit of Sri Annamalai Educational Trust  
Thiruvannamalai Road, Sozhaganur - 605 402,  
Vikravandi Tk., Villupuram Dist.

M. Rajasekaran, B.Com,  
Correspondent

பெறுதல்;

உயர்திரு. மாவட்ட ஆட்சியர் அவர்கள்,  
மாவட்ட பெருந்திட்ட வளாகம்,  
விழுப்புரம்.

பொருள். விக்ரவாண்டி வட்டம், சோழகனூர்  
கிராமத்தில் இயங்கிவரும் கிருத்திகா ஆக்ரோ கெமிக்கல்  
என்ற நிறுவனத்தின் விதி மீறல்கள் தொடர்பாக.

ஐயா; விக்ரவாண்டி வட்டம், சோழகனூர் கிராமம், திருவண்ணாமலை  
மெயின் ரோட்டில் இயங்கிவரும் எனது பள்ளி வளாகத்திற்கு எதிரே சுமார்  
200 மீட்டர் இடைவெளியில் மேற்படி சோழகனூர் கிராம எல்லையில்  
கிருத்திகா ஆக்ரோ கெமிக்கல் என்ற நிறுவனம் செயல்பட்டு வருகிறது  
மேற்படி நிறுவனத்தில் தமிழக அரசால் தடைசெய்யப்பட்ட அமில  
வேதியியல் பொருட்களை விதிமுறையை மீறி பயன்படுத்தி வருவதால்  
மேற்படி கிருத்திகா ஆக்ரோ கெமிக்கல் நிறுவனத்தில் இருந்து மனித  
உடலுக்கு கேடு விளைவிக்கூடிய அமில வேதியியல் பொருட்கள் கலந்த  
காற்று சுமார் 5 கிலோமீட்டர் சுற்றளவிற்கு பரவி காற்று மாசு  
ஏற்பட்டுள்ளது இதனால் எங்கள் கல்வி நிறுவனத்தில் பயின்றுவரும்  
மாணவர்கள், பணிபுரியும் ஆசிரியர்கள் மற்றும் பணியாளர்கள்  
ஆகியோர்களுக்கு கண் எரிச்சல், மூக்கு மற்றும் தோல் அரிப்பு போன்ற  
தொந்தரவுகள் ஏற்பட்டு வருகிறது இந்நிலையில் மேற்படி கெமிக்கல்  
நிறுவனம் தொடர்ந்து செயல்படுமானால் எங்கள் கல்வி நிறுவனத்தில்

M. Rajasekaran  
CORRESPONDENT,  
SARASWATHI EXCEL  
MATRICULATION SCHOOL,  
SOZHAGANUR, VILLUPURAM.





# SARASWATHI EXCEL MATRICULATION SCHOOL

An Unit of Sri Annamalai Educational Trust  
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M. Rajasekaran, B.Com,  
Correspondent

பயின்றுவரும் மாணவர்கள், பணிபுரியும் ஆசிரியர்கள் மற்றும் பணியாளர்களுக்கு ஆபாயகரமான விளைவுகள் ஏற்படும் நிலையுள்ளது.

ஆகையல் ஐயா அவர்கள் தயவு செய்து துரித முன்னெச்சரிக்கை நடவடிக்கையாக கிருத்திகா ஆக்ரோ கெமிக்கல் நிறுவனத்தில் கள ஆய்வு செய்து காற்று மாசுபாடுகளை தடை செய்யும் விதமாக மேற்படி நிறுவனத்தை நிர்ந்தரமாக மூடிட தக்க நடவடிக்கை எடுக்க வேண்டுமாய் தாழ்மையுடன் கேட்டுக்கொள்கிறேன்.

விழுப்புரம்  
25.11.2021.

நகல் பெறுதல்.

இப்படிக்கு

M. Rajasekaran

CORRESPONDENT,  
SARASWATHI EXCEL  
MATRICULATION SCHOOL,  
SOZHAGANUR, VILLUPURAM.

1. திரு. மாவட்ட காவல் கண்காணிப்பாளர், விழுப்புரம்.
2. திரு. மாவட்ட சுற்றுதழல் பொறியாளர், விழுப்புரம்.
3. திரு. வேளாண் இணை இயக்குனர், விழுப்புரம்.
4. திரு. வேளாண் உதவி இயக்குனர், கோலியனூர்.
5. திரு. வட்டாட்சியர், விக்கிரவாண்டி